

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**B.A. No. 3426 of 2021**

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Masih Kandir @ Masih Bhengra ... .. **Petitioner**  
**Versus**  
The State of Jharkhand ... .. **Opposite Party**  
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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. Sunil Kr. Ganjhu, Advocate  
For the State : Md. Azeemuddin, A.P.P.  
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02/13.04.2021 Heard Mr. Sunil Kr. Ganjhu, learned counsel for the petitioner and Md. Azeemuddin, learned A.P.P. for the State.

The petitioner is an accused in connection with Murhu P.S. Case No. 71 of 2017, corresponding to G. R. Case No. 428 of 2017, Session Trial No. 336 of 2019.

The husband of the informant was shot dead by Binod Topno.

It appears from the First Information Report that when the incident occurred, the villagers had gathered at which the petitioner and others who were standing at a distance had fled away. The petitioner, therefore, seems to have been implicated on suspicion and the main allegation of committing the murder of the husband of the informant has been attributed to Binod Topno.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned District and Additional Sessions Judge – I, Khunti, in connection with Murhu P.S. Case No. 71 of 2017, corresponding to G. R. Case No. 428 of 2017, Session Trial No. 336 of 2019.

**(Rongon Mukhopadhyay, J.)**